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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

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RA 374/92 in OA 2956/91

Date of Decision : 23.12.9

Shri Om Prakash Mishra Vs. Union of India & Others

O R D E R

The applicant has filed this Review Application aggrieved by the judgment and order dt. 17.7.1992 by which the OA was disposed of with the direction to the respondents that the pension amount be paid to the applicant as directed in para 7 of the judgment. The judgment was delivered on 17.7.1992 and the copy was issued to the parties on 30.7.1982 as is evident from the report of the Registry. The applicant has obtained the copy of the judgment by filing an application No. 2573 and it was delivered to the applicant on 20.10.1992. The present Review Application has been filed on 19.11.1992. However, the applicant has not disclosed as to when he has received the copy of the judgment sent to him by Registry under registered post. There is official report that the Review Application is barred by time. There is no application for condonation of delay also. In view of this fact, the present Review Application is dismissed having not filed within 30 days from the date of receipt of a copy of the judgment sent by the Registry under Central Administrative (Procedure) Rules, 1989.

2. The Review Application is, therefore, dismissed as barred by time.

J. P. SHARMA
(J. P. SHARMA)
MEMBER (J.)
23/12/92

AKS.